

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

**Item No. 3**

**CP (IB) No. 131/Chd/Chd/2023**

**IN THE MATTER OF:**

IDBI Bank limited

...Petitioner/ Financial Creditor

Vs.

Cheema Papers Limited

...Respondent/ Corporate Debtor

**Under Section:** 7, IBC 2016

**Order delivered on 15.05.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Harsh Garg, Advocate  
Mr. Pulkit Goyal, Advocate

For the Respondent : Mr. Aalok Jagga, Advocate  
Mr. APS Madaan, Advocate

**ORDER**

Reply along with receipt of cost has been filed by learned counsel for the respondent/ corporate debtor vide Diary No. 1066/5 dated 14.05.2024. The same is taken on record. It is stated by learned counsel for the respondent/ corporate debtor that he has been engaged just three days back but it is seen that now it is the third counsel appearing on behalf of the respondent. Be that as it may. Out of sheer indulgence, one last opportunity is granted to the learned counsel for respondent/ corporate debtor to argue the matter. Learned counsels for the parties are directed to file short written submissions not more than 2 pages along with relevant judgments, if

any, within one week with a copy in advance to the counsel opposite. List the matter on 27.05.2024 in supplementary list.

-sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

SM

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**